Control of private educational institutions

VIIAYARAGHAVAN: Will the Minister of HIIMAN RESOURCE

2797. SHRI A. VIJAYARAGHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any procedure to control private educational institutions, including the minority institutions;
- (b) if so, the details of the procedure to regulate admission fees, admission procedure and curriculum of those institutions;
 - (c) if not, the reasons therefor;
- (d) the steps to be taken to control fees and admission procedures of self-financing professional colleges;
- (e) the total number of private educational institutions and educational institutions of minority status of various categories during the last three years, State-wise, category-wise and year-wise; and
- (f) the financial support provided to private institutions from UGC and AICTE during that period, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Article 15(5) of the Constitution enables special provisions to be made by law for the advancement of the weaker sections in matters of admission to educational institutions, including private unaided institutions except those established by the minorities under Article 30(1) of the Constitution. These special provisions are intended to enable Parliament as well as the State Legislatures to regulate fee, admission and other steps for the advancement of the weaker sections. All educational institutions, including the minority institutions, are required to maintain the standards prescribed by the appropriate authority in respect of each course or programme of study. While some States have enacted legislations for regulating fee and admission to higher educational institutions, a central legislation in respect of unaided institutions of higher education falling under the jurisdiction of the Central Government is under consideration. Under Section 26 read with section 12-A of the University Grants Commission (UGC) Act, 1956, the UGC is also empowered to make regulations, with the previous approval of the Central Government, for admission and levy of fees in private aided and unaided professional educational institutions, including Deemed Universities and private Universities. UGC has constituted a Committee in August, 2007 to formulate, inter alia, regulations with regard to admission and fee for self financing private professional institutions including deemed to be Universities.

The Rules of the Central Board of Secondary Education (CBSE) which is an affiliating and examining body with a common curriculum/scheme of studies for all schools affiliated to it including Government, private aided and private unaided schools, permit affiliated schools and charge fees which are commensurate with the level of facilities provided.

(e) and (f) Data regarding minority educational institutions in different States is not maintained centrally. Three non-government higher education institutions,

Written Answers to

namely Jamia Hamdard, New Delhi, Karunya University, Coimbatore and Allahabad Agriculture Institute, Allahabad, are recognized by the Central Government as minority educational institutions. The University Grants Commission has provided financial assistance of Rs. 591.91 lacs, Rs. 734.77 lacs and Rs. 601.83 lacs respectively to the Jamia Hamdard, during the years 2004-05, 2005-06 and 2006-07.

Coverage of Mid-Day Meal Scheme in Andhra Pradesh

2798. SHRI SYED AZEEZ PASHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) how many schools in Andhra Pradesh are not covered under the Mid-Day Meal Scheme; and
- (b) how many minority children are deprived of the scheme because they don't study in Government schools or in Government aided schools?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) Government of Andhra Pradesh has reported that mid-day meal is provided in Government, local bodies and Government-aided Primary schools, and AIE-EGS centres. The total number of Government, Government-aided, and local bodies schools in the State is 65,243. The total number of EGS and AlE Centres in the State is 4920. Thus, a total of 70, 163 schools and other centres are providing mid-day meal to a total of 54.30 lakh students. No schools that are under Government, local-bodies or, Government-aided managements are left out of the mid-day meal scheme in the State.

(b) The State Government has informed that no minority students in the State who are enrolled in Government, local-bodies and Government-aided schools are deprived of the mid-day meal scheme.

Deemed university status for institutions

2799. MS. SUSHILA TIRIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that institutions applying for deemed university status will now have to be accredited;
 - (b) if so, the details thereof; and
- (c) whether Government would henceforth inspect the infrastructure, faculty, etc., of the institutions, before granting such status?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) As per the information provided by the University Grants Commission (UGC), the Commission has issued a letter to all the applicant Trusts/Societies/Institutions to get the institution/courses accredited from the National Assessment and Accreditation Council (NAAC) and National Board of Accreditation, as the case may be, depending upon the courses offered by them.